



COURT- 1

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APL No. 97 OF 2017 & IA No. 158 OF 2017

Dated: 20th September, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. B.N. Talukdar, Technical Member(P & NG)**

In the matter of:

Mangalore Minerals Pvt. Ltd.

.... Appellant(s)

Versus

Petroleum and Natural Gas Regulatory Board

.... Respondent(s)

Counsel for the Appellant(s) : Piyush Joshi
Sumiti Yadava
Prakhar Kaintura

Counsel for the Respondent(s) : Sumit Kumar Rai for R1
Ramkrishna Veerendra proxy Adv for S.K. Pandey for R2
& R3

ORDER

Appellant seeks permission to withdraw the instant appeal, being Appeal No. 97 of 2017 & IA No. 158 of 2017, with liberty to approach the Tribunal, if required. Same is accorded. Accordingly, **the instant appeal is dismissed as withdrawn** with liberty to the Appellant to approach the Tribunal, if required.

**Mr. B.N. Talukdar
Technical Member(P & NG)**

**Mrs. Justice Manjula Chellur
Chairperson**

VT